

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 4579
(TO BE ANSWERED ON 29.03.2017)

AGE RELAXATION IN JOB

4579. SHRI B. SRIRAMULU:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government extends age relaxation in the Central Government Departments to Widows/JSW in Group C & D category as notified by DoPT in 2014;
- (b) if so, the details thereof;
- (c) whether these norms are being followed in its proper spirit by all Government departments;
- (d) if so, the details thereof and if not, the action taken by the Government in this regard; and
- (e) whether the Government proposes to extend this benefit in Group B posts also and if so, the details thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (e): Relaxation of age up to 35 years (up to 40 years for members of Scheduled Castes and Scheduled Tribes) for the widows, divorced women and women judicially separated (JSW) from their husbands who are not re-married for employment to Group -C and erstwhile Group -D post already exists in Department of Personnel & Training's (DoP&T) Office Memorandum (OM) No. 15012/13/79-Estt (D) dated 19.01.1980. Similar relaxation also exists for Group -A and Group -B posts except where recruitment is made through open competitive Examination in DoP&T OM No. 15012/1/87-Estt.(D) dated 05.10.1990. All the above mentioned instructions have been reiterated vide DoP&T OM No. 41034/1/2014-Estt.(D) dated 30.01.2014.

It is incumbent upon all the Ministries/Departments of Government of India to follow the above mentioned instructions.
